CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 15 FEB 1994

APPLICATION NO(s)

248 of 94 & 268/94

#PPLICANTS: K.C.Gengaiah & enother

RESPONDENTS: The Collector, Central Excise, B'lore & another.

TO.

- 1. Shri C.R.Goulay,

 Advocate,

 Room No.318,

 Kurubara Sangha Building,

 1 Main, Gandhinagar,

 Bangalora 560 009.
- The Collector of Central Excise, and Customs, Central Revenue Buildings, Queen's Road, Bangalore - 560 001.
- 3. The Deputy Collector of Central Excise (P & V), Headquarters, C.R. Buildings, Queen's Road, Bangalore 560 001.

SUBJECT:- Forwarding of copies of the Oroers passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 10.02.1994

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH ORIGINAL APPLICATION NUMBER 248 & 268 OF 1994

THURSDAY THIS THE 10TH DAY OF FEBRUARY, 1994.

Mr.Justice P.K.Shyamsundar, ... Vice-Chairman.
Mr.T.V.Ramanan, ... Member(A)

 K.C.Gangaiah, S/o Chikkothappa, Aged 43 years, working as Lower Division Clerk, Office of the Collector of Central Excise, C.R.Buildings, Queen's Road, Bangalore-560 001.

.. Applicant in A.No.248 OF 1994

2. R.Daniel Satyasheela, S/o late S.P.Rathnam, Aged 43 years, working as Upper Division Clerk, Office of the Collector of Central Excise (Accts) Hqrs. Queen's Road, Bangalore-560 001.

.. Applicant in A.No.268 OF 1994.

(By Advocate Shri R.U.Goulay)

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- 1. The Collector of Central Excise and Customs, Central Revenue Buildings, Queen's Road, Bangalore-560 001.
- 2. The Deputy Collector of Central Excise (P & V), Hqrs. C.R.Buildings, Queen's Road, Bangalore-560 001.

.. Respondents.

ORDER

Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

After having heard the learned counsel for the applicants we dispose of these applications at the stage of admission itself. The two applicants herein assail an identical show cause notice issued by the Customs Collectorate at Bangalore calling upon them to show cause as to why they should not be reverted to lower posts viz., Sepoy in the case of Sri K.C.Gangaiah, applicant in A.No. 248 of 1994 and as Lower Division Clerk in the case of Sri R.Daniel Satyasheela, applicant in



A.No.268 of 1994. When we asked the learned counsel for the applicants as to why the applicants had rushed to the Tribunal without sending a suitable reply to show cause notice, we were told that as matter of fact both the applicants had sent in their replies and that the (epartment had not taken any decision thereon so far. Copies of the replies filed by the two applicants to the show cause notice had been produced to-day along with an affidatit in support thereof. It is now clear that both the applicants had made appropriate representations within the stipulated time and if they are still pending with the department, they would do well to dispose of \not the same instead of the issue being prosecuted at our hands. view, we dispose of these applications with a direction to the department to consider and dispose of the replies received from both the applicants in answer to the show cause notice (Annexure-A5). The department will consider and pass a speaking order touching whatever objections are raised by them on facts or law. We further direct, the applicants should not be reverted to the lower posts till such time their representations are considered and disposed of f by the department.

Let a copy of this order be sent to respondents 1 and 2 for information and necessary action as expeditiously as possi-



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KEMBER(A)

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